

O.A. No. 67 of 2011

S.K.Pradhan.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 11.02.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A.K.Patnaik, Member (Jdil.)

Heard Mr. Achintya Das, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing on notice for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant's case in nutshell is that he was appointed as Assistant Loco Pilot and subsequently, against 25% quota of General Departmental Competitive Examination he was selected for the post of Junior Engineer-II by the RRB, Bhubaneswar. While undergoing the job practical training, the applicant applied for repatriation to his former post of Asst. Loco Pilot vide Annexure-A/4 dated 29.03.2010 with an undertaking to refund all the dues as per rules for the cost of training period (applicable for on job training).

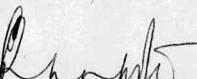
4

3. No decision having been taken by the Respondents, on his representation at Annexure-A/4, the applicant has moved this Tribunal being aggrieved by the said inaction of the department wherein he has prayed for a direction to the Respondents to post him in his former post of Asstt. Loco Pilot without loss of seniority.

4. The above representation has been forwarded for necessary action to the Chief Personnel Officer, East Coast Railways, Bhubaneswar by the Divisional Personnel Officer, Khurda Road vide Annexure-A/5 dated 23.09.2010.

5. Since, no decision has yet been taken on the representation at Annexure-A/5, the Ld. Counsel for the applicant submits that he will be satisfied if a direction is issued to Respondent No.2 for taking an early decision in the matter. Accordingly, at this stage, without going into the merits of the case and as agreed to by the Ld. Counsel for the parties, we dispose of this O.A. directing the Respondents to take a decision on Annexure-A/5 dated 23.09.2010 within a period of 60 days from today.

  
MEMBER (J)

  
MEMBER (A)